

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Civil Appeal

No(s). 9039/2011

COMMR.OF TRADE TAX,U.P.

Appellant(s)

VERSUS

M/S GOVIND VANASPATI P.LTD.

Respondent(s)

Date : 14/07/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Vinay Garg,Adv.

For Respondent(s)

Mr. Shwetank Sailakwoal,
Mr. Ranjan Kumar Pandey,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service of both the respondents is complete.

None of the parties have filed the statement of case.

Since it is no more a mandate after the amendment in the
Supreme Court Rules, 2013 and in that circumstance, the List
of dates already submitted is presumed to have been accepted
by the parties.

The Ld. Counsel for the appellant has to file the
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affidavit of valuation.

Be filed within two weeks' time.

Signature Not Verified

The appeal, thereafter, be processed to be listed before

Digitally signed by
Rupam Dhamija
Date: 2015.07.21

the Hon'ble Court
10:22:43 IST
Reason:

(RACHNA GUPTA)
Registrar